

Bendix Aviation Corp. Vs. Indiana Dept. of State Revenue

LegalCrystal Citation : legalcrystal.com/99510

Court : US Supreme Court

Decided On : Mar-03-1958

Appeal No. : 355 U.S. 607

Appellant : Bendix Aviation Corp.

Respondent : Indiana Dept. of State Revenue

Judgement :

BENDIX AVIATION CORP. v. INDIANA DEPT. OF STATE REVENUE - 355 U.S. 607 (1958)

U.S. Supreme Court BENDIX AVIATION CORP. v. INDIANA DEPT. OF STATE REVENUE, 355 U.S. 607 (1958) **355 U.S. 607**

BENDIX AVIATION CORP. v. INDIANA DEPARTMENT OF STATE REVENUE, INDIANA REVENUE BOARD, INDIANA GROSS INCOME TAX DIVISION. APPEAL FROM THE SUPREME COURT OF INDIANA. No. 701. Decided March 3, 1958.

Appeal dismissed for want of a substantial federal question.

Reported below: ___ Ind. ___, 143 N. E. 2d 91.

Nathan Levy, George N. Beamer, Richey W. Whitesell and James W. Oberfell for appellant.

Edwin K. Steers, Attorney General of Indiana, and Lloyd C. Hutchinson, Deputy Attorney General, for appellee.

PER CURIAM.

The motion to dismiss is granted and the appeal is dismissed for want of a substantial federal question.

[355 U.S. 607](#) (1958) "> U.S. Supreme Court CARLSON v. WASHINGTON, [355 U.S. 607](#) (1958) **355 U.S. 607**

CARLSON v. WASHINGTON.
APPEAL FROM THE SUPREME COURT OF WASHINGTON.
No. 286, Misc.

Decided March 3, 1958.

Appeal dismissed and certiorari denied.

Reported below: 50 Wash. 2d 220, 310 P.2d 867.

PER CURIAM.

The appeal is dismissed. Treating the papers whereon the appeal was taken as a petition for writ of certiorari, certiorari is denied.

Page 355 U.S. 607, 608

LegalCrystal - Indian Law Search Engine - www.legalcrystal.com